

## ANNEXURE - A

Amount in Rupees

| S. No. | Category of creditor   | Summary of claims received |                           | Summary of claims admitted |                           | Amount of contingent claims | Amount of claims not admitted | Amount of claims under verification | Remarks, if any   |
|--------|--|----------------------------|---------------------------|----------------------------|---------------------------|-----------------------------|-------------------------------|-------------------------------------|---|
|        |  | No. of claims              | Amount                    | No. of claims              | Amount of claims admitted |                             |                               |                                     |   |
| 1      | Secured financial creditors belonging to any class of creditors                                    | 0                          | 0.00                      | 0.00                       | 0.00                      | 0.00                        | 0.00                          | 0.00                                | No claims have been received from this category of creditor by IRP till 22 July, 2021 |
| 2      | Unsecured financial creditors belonging to any class of creditors                                  | 0                          | 0.00                      | 0.00                       | 0.00                      | 0.00                        | 0.00                          | 0.00                                | No claims have been received from this category of creditor by IRP till 22 July, 2021 |
| 3      | Secured financial creditors (other than financial creditors belonging to any class of creditors)   | 4                          | 5,93,35,45,090.48         | 4                          | 5,93,35,45,090.48         | 0.00                        | 0.00                          | 0.00                                | Details of claims and security interest attached as <i>Annexure - 1</i>               |
| 4      | Unsecured financial creditors (other than financial creditors belonging to any class of creditors) | 7                          | 13,19,95,43,996.9         | 7                          | 4,41,33,73,131.59         | 0.00                        | 0.00                          | 8,78,61,70,865.47                   | Details of claims attached as <i>Annexure - 2</i>                                     |
| 5      | Operational creditors (Workmen)  | 0                          | 0                         | 0.00                       | 0.00                      | 0.00                        | 0.00                          | 0.00                                | No claims have been received from this category of creditor by IRP till 22 July, 2021 |
| 6      | Operational creditors (Employees)  | 0                          | 0                         | 0                          | 0.00                      | 0.00                        | 0.00                          | 0.00                                | No claims have been received from this category of creditor by IRP till 22 July, 2021 |
| 7      | Operational creditors (Government Dues)  | 1                          | 63,13,258.00              | 0                          | 0.00                      | 0.00                        | 0.00                          | 63,13,258.00                        | Details of claims attached as <i>Annexure - 3</i>                                     |
| 8      | Operational creditors (other than Workmen and Employees and Government Dues)                       | 2                          | 3,11,62,000.00            | 0                          | 0.00                      | 0.00                        | 0.00                          | 3,11,62,000.00                      | Details of claims attached as <i>Annexure - 4</i>                                     |
| 9      | Other creditors, if any, (other than financial creditors and operational creditors)                | 0                          | 0                         | 0                          | 0.00                      | 0.00                        | 0.00                          | 0.00                                | NA  |
|        | <b>Total</b>   | <b>14</b>                  | <b>19,17,05,64,345.30</b> | <b>11</b>                  | <b>10,34,69,18,222.00</b> | <b>0.00</b>                 | <b>0.00</b>                   | <b>8,82,36,46,123.47</b>            |   |



Notes:

1. The claims are provisionally admitted by the IRP as the books of accounts of the Corporate Debtor have not been made available to the IRP.
2. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
3. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.
4. Mr. Harish R. Patel, Shareholder of the Corporate Debtor had filed an appeal on 27 May 2021 before the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi [Company Appeal (AT) (Ins.) No. 391 of 2021] against the impugned order dated 13 May 2021 passed by the Hon'ble NCLT, Mumbai Bench admitting the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 in respect of the Corporate Debtor. The said appeal was heard by the Hon'ble Bench on 4 June 2021, wherein the Hon'ble Bench passed an order directing the undersigned to put on hold the process of constitution of Committee of Creditors for a period of 15 days, considering the possibility of settlement between Shapoorji Pallonji Finance Private Limited and the Corporate Debtor. The Hon'ble Bench directed the undersigned to continue the CIRP of the Corporate Debtor. However, in compliance with the direction of the Hon'ble Bench, the process of the Constitution of the Committee of Creditors was kept on hold until 22 June 2021. The matter was listed for hearing on 16th July, 2021. In the said hearing, the Appellant i.e. Harish Raghavji Patel requested some additional time to settle the matter. After hearing both the parties, the Hon'ble Bench granted 2 weeks' time to the Appellant and adjourned the matter to 6th August, 2021. Therefore, the constitution of the Committee of Creditors shall be kept on hold until 6th August, 2021.



**ANNEXURE – 1**

**Secured financial creditors (other than financial creditors belonging to any class of creditors)**

| Sr. No.      | Name of Creditor                           | Amount of claim received | Amount of claim admitted | Amount of contingent claim | Amount of claim not admitted | Security Interest |
|--------------|--|--------------------------|--------------------------|----------------------------|------------------------------|-------------------|
| 1            | Union Bank of India                        | 118,03,52,707.00         | 118,03,52,707.00         | 0.00                       | 0.00                         | Refer Note 1      |
| 2            | ICICI Bank, Bahrain Branch                 | 298,99,46,396.46         | 298,99,46,396.46         | 0.00                       | 0.00                         |                   |
| 3            | Bank of Baroda, UAE Branch                 | 1,46,88,80,356.02        | 1,46,88,80,356.02        | 0.00                       | 0.00                         |                   |
| 4            | Shapoorji Pallonji Finance Private Limited | 29,43,65,631.00          | 29,43,65,631.00          | 0.00                       | 0.00                         | Refer Note 2      |
| <b>Total</b> |  | <b>5,93,35,45,090.48</b> | <b>5,93,35,45,090.48</b> | <b>0.00</b>                | <b>0.00</b>                  |                   |

**Note 1:**

- First pari passu charge on all amounts owing to, and received and/or receivable by, RRCPL and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with:
  - a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
  - b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
  - c. The 1 wind mill projects located at each at Sangli, Maharashtra and Dhule, Maharashtra each owned by RCCPL
  - d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL
- All rights title, interest, benefits, claims and demands whatsoever of RRCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

**Note 2:**

- a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immovable properties – Rehab Building No. R1 on Slum Rehabilitation scheme under clause 3.11 read with clause 3.5 & 3.19(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S No. 358 corresponding Survey No. 4 & C.T.S No. 359 corresponding survey No. 3 Hissa No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien dated 18<sup>th</sup> April, 2019 executed by Harish R. Patel, Rajesh R. Patel, Shilpa R. Patel, Prayana K. Patel, Anita H. Patel, Pratik H. Patel and the Corporate Debtor in favour of Financial Creditor.
- b. Deed of Personal Guarantee executed by Mr. Rajesh Raghayji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16<sup>th</sup> April, 2019.
- c. Deed of Personal Guarantee executed by Mr. Harish Raghayji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16<sup>th</sup> April, 2019.

